

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 75/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**DG [ I & R ]**

**...Complainant**

**Vs.**

**M/s. Hindustan Lever Ltd.**

**...Respondent**

**Appearances : Dr. K.S. Yadav, ADG for the DG**

**Shri Aditya Narain along with  
Dr. V.K. Aggarwal, Advocates for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

In view of the fact that the complainant has settled the dispute out of court, we do not think it necessary to go into the other aspects involved. These proceedings are closed.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 132/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Smt. Devki Devi**

**...Applicant**

**Vs.**

**Haryana Urban Development  
Authority**

**...Respondent**

**Appearances : The Applicant in person**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Applicant wants to withdraw the case. Accordingly, the petition is disposed off.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**CA 156/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**R.S. Sharma & Ors.**

**...Applicant**

**Vs.**

**Col. (Retd.) N. Ranga Rao**

**...Respondent**

**Appearances : The Applicant in person**

**Shri Bhagabati Prasad Padhy, Advocate for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

As prayer made in the original application cannot be allowed, the applicant wants to file an amended petition seeking compensation. It would be done within four weeks.

The matter shall be listed on 31<sup>st</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 81/2007**

**CA 39/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Uma Agriculture Tractors**

**...Complainant**

**Vs.**

**Mahindra & Mahindra Ltd.**

**...Respondent**

**Appearances : Shri Amrit Pal Singh, Advocate for the  
Complainant**

**Ms. Bimola Devi, Proxy counsel for  
Ms. Triveni Poteker, Advocate for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Issue Notice of Enquiry to the respondent directing it to file its  
reply within four weeks. The matter shall be listed on 31<sup>st</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 142/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Rajeev Kumar Gupta**

**...Applicant**

**Vs.**

**U.P. Avas Vikas Parisad**

**...Respondent**

**Appearances : Shri Sanjeev Kr., Proxy counsel for  
Ms. Reena Singh, Advocate for the Applicant**

**Shri S.B. Sinha, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Copy of the amended application be supplied to the learned counsel for the respondent within two weeks. Reply, if any, to the amended application shall be filed within four weeks.

The matter shall be listed on 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**IA /2009**  
**UTPE 66/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin**  
**Member**

**IN THE MATTER OF:**

**DG [ I & R ]** **...Complainant**

**Vs.**

**M/s. Amway India Enterprises**  
**Pvt. Ltd. and Ors.** **...Respondent**

**Appearances : Dr. K.S. Yadav, ADG for the DG**

**None for the Respondent**

**ORAL ORDER**  
**23<sup>rd</sup> April, 2010**

Reply, if any, shall be filed by the respondent within four weeks.

The matter shall be listed on 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]**  
**Chairman**

**[ Rahul Sarin ]**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**

**30(108)UTPE/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Satish Kumar Arora ...Complainant**

**Vs.**

**Ghaziabad Development Authority ...Respondent**

**Appearances : The Complainant in person**

**Shri Sanjeev Kumar, Proxy counsel for  
Ms. Reena Singh, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Response, if any be filed within four weeks. The matter shall be listed on 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**UTPE 120/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**DG [ I & R ]**

**...Complainant**

**Vs.**

**First Flight Courier Services Ltd.**

**...Respondent**

**Appearances : Dr. K.S. Yadav, ADG for the DG**

**Shri Gaurav Sharma, Advocate for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

We perused the application and reply given by the respondent. Considering the reply filed, we find that the allegations of unfair trade practices alleged are not made out. That being so, these proceedings are closed.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 73/2007**

**CA 14/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Krishna Marketing**

**...Complainant**

**Vs.**

**Standard Combines Pvt. Ltd.  
[Tractor Devision] & Anr.**

**...Respondent**

**Appearances : Shri D.S. Chauhan, proxy counsel for  
Shri Sudhir Sharma, Advocate for the  
Complainant**

**Shri A.P. Singh, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

At the request of the learned counsel for the complainant, the  
matter is adjourned to 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 158/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Dhirendra Nath Soren**

**...Applicant**

**Vs.**

**Ghaziabad Development Authority**

**...Respondent**

**Appearances : Shri S.C. Soren, Advocate for the Applicant**

**Shri Sanjeev Kumar, Proxy counsel for  
Ms. Reena Singh, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Six week's time is granted to the respondent to file the reply. The matter shall be listed on 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 107/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**DG [ I & R ]**

**...Complainant**

**Vs.**

**M/s. ICICI Bank, Mumbai**

**...Respondent**

**Appearances : Dr. K.S. Yadav, ADG for the DG**

**Shri Saurabh Gupta, Advocate for Respondent  
No.1**

**Shri Navin Kumar along with  
Surbhi Agarwal, Advocates for Respondent  
No.3**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Reply, if any, by the respondents shall be filed within four weeks.

The matter shall be listed on 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 110/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Sajag Upbhokta Shakti Sangathan  
Samiti**

**...Complainant**

**Vs.**

**Dish T.V. India Ltd.**

**...Respondent**

**Appearances : None for the Complainant**

**Shri Maninder Singh along with  
Shri Sumeet Bhatia, Advocates for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

None appears for the complainant. Accordingly, the petition is dismissed for non-prosecution.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**IA 54/2009 in**  
**UTPE 118/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin**  
**Member**

**IN THE MATTER OF:**

**Shri Love Dev Raj** **...Complainant**

**Vs.**

**Indian Railway Welfare Organization** **...Respondent**

**Appearances : Shri Umesh Singh, Advocate for the**  
**Complainant**

**Shri A.K. Tewari, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

At the request of the counsel for the complainant, the matter is  
listed on 25<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]**  
**Chairman**

**[ Rahul Sarin ]**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**

**IA 53/2009 in**  
**UTPE 119/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin**  
**Member**

**IN THE MATTER OF:**

**Shri J.P. Menon**

**...Complainant**

**Vs.**

**Indian Railway Welfare Organization**

**...Respondent**

**Appearances : Shri Umesh Singh, Advocate for the**  
**Complainant**

**Shri A.K. Tewari, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

At the request of the counsel for the complainant, the matter is  
adjourned to 25<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]**  
**Chairman**

**[ Rahul Sarin ]**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**

**IA 81/2007**

**UTPE 190/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**N.K. Gupta**

**...Complainant**

**Vs.**

**Indian Railway Welfare Organization**

**...Respondent**

**Appearances : The Complainant in person**

**Shri A.K. Tewari, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

At the request of the complaint, the matter is adjourned to 25<sup>th</sup>  
August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**





**COMPETITION APPELLATE TRIBUNAL**

**UTPE 76/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**DG [ I & R ]**

**...Complainant**

**Vs.**

**M/s. ICICI Bank Ltd.**

**...Respondent**

**Appearances : Shri R.D. Makheeja, Advocate for the DG**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Re-list the matter on 28<sup>th</sup> July 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 111/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Mr. Manish Garg**

**...Complainant**

**Vs.**

**M/s. Jaipuria Infrastructure  
Developers (P) Ltd.**

**...Respondent**

**Appearances : The Complainant in person**

**Shri Anish Verma, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Re-list the matter on 7<sup>th</sup> May 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 117/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Mrs. Vanita Garg ...Complainant**

**Vs.**

**M/s. Jaipuria Infrastructure  
Developers (P) Ltd. ...Respondent**

**Appearances : The Complainant in person**

**Shri Anish Verma, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Re-list the matter on 7<sup>th</sup> May 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**IA 51/2008**

**UTPE 113/2008**

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

**IN THE MATTER OF:**

Smt. Kalpana Bhatnagar

...Complainant

Vs.

M/s. Taneja Developers & Infrastructure  
Ltd. & Anr.

...Respondent

Appearances : Shri Ishan, Proxy counsel for  
Shri O.P. Gupta, Advocate for the Complainant

Shri Anish Kumar Maggo, Advocate for the  
Respondent

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Re-list the matter on 28<sup>th</sup> May 2010.

[ Dr. Justice Arijit Pasayat ]  
Chairman

[ Rahul Sarin ]  
Member

**COMPETITION APPELLATE TRIBUNAL**

**30(107)UTPE/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Bharat Kumar Raut ...Complainant**

**Vs.**

**Reliance Communications Ltd. & Anr. ...Respondent**

**Appearances : Shri Anish Kumar, Proxy counsel for  
Ms. Suruchi Aggarwal, Advocate for the  
Complainant**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Re-list the matter on 27<sup>th</sup> April 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**IA 90/2008**

**CA 172/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Raj Rani**

**...Applicant**

**Vs.**

**Chandigarh Colonizers Pvt. Ltd.**

**...Respondent**

**Appearances : None for the Applicant**

**Shri Aman Arora, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

None appears on behalf of the applicant. Accordingly, the petition is dismissed for want of prosecution.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**IA 91/2008**

**CA 173/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Pradeep Kumar**

**...Applicant**

**Vs.**

**Chandigarh Colonizers Pvt. Ltd.**

**...Respondent**

**Appearances : None for the Applicant**

**Shri Aman Arora, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

None appears on behalf of the applicant. Accordingly, the petition is dismissed for want of prosecution.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**IA 92/2008**

**CA 174/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Mohan Lal**

**...Applicant**

**Vs.**

**Chandigarh Colonizers Pvt. Ltd.**

**...Respondent**

**Appearances : None for the Applicant**

**Shri Aman Arora, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

None appears on behalf of the applicant. Accordingly, the petition is dismissed for want of prosecution.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 155/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Nidhi Jain**

**...Applicant**

**Vs.**

**Phoolwati Institute of Law**

**...Respondent**

**Appearances : Shri Ishan, Proxy counsel for  
Shri Vikas Deep, Advocate for the Applicant**

**Shri K.L. Nandwani, Advocate for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Re-list the matter on 25<sup>th</sup> May 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 139/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Dr. K. Jagdeesan ...Applicant**

**Vs.**

**Delhi Development Authority ...Respondent**

**Appearances : Shri R.D. Makheeja, Advocate for the Applicant**

**Shri M.K. Singh, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

At the joint request, the matter is adjourned to 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 141/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Rajesh Tiwari ...Applicant**

**Vs.**

**UPSIDC ...Respondent**

**Appearances : The Applicant in person**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

At the request of the applicant, the matter is adjourned to 30<sup>th</sup>  
August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 80/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**DG [ I & R ]**

**...Complainant**

**Vs.**

**Inter Globe Aviation Ltd.**

**...Respondent**

**Appearances : Shri R.D. Makheeja, ADG for the DG**

**Shri Dheeraj Nair along with  
Shri Mohit Bakshi, Advocates for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

It is stated that the DG's witness is not present. The matter is  
adjourned to 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 04/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Smt. Sudha Shrotria ...Applicant**

**Vs.**

**M/s. Fortis Hospital ...Respondent**

**Appearances : The Applicant in person**

**Shri Gyaltzen G. Barfungpa, Advocate for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

The admission / denial of the documents filed by the applicant shall take place on 23<sup>rd</sup> July 2010. The matter shall be listed on 30<sup>th</sup> August 2010 for cross-examination of the applicant's witness.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 170/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Rathindra Prasad ...Applicant**

**Vs.**

**H.D.F.C. Bank Ltd. & Ors. ...Respondent**

**Appearances : The Applicant in person**

**Shri Rishab Raj Jain, Advocate for Respondent  
No.1 & 2**

**Dr. Sandeep Singh, Advocate for Respondent  
No.3**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

The applicant who appears in person prays for time to give details of the amendment which he proposes to effect in the affidavit and the evidence. That be done within four weeks.

The matter is listed on 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 135/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**M/s. Gurukripa Agencies**

**...Applicant**

**Vs.**

**M/s. Medley Foods Pvt. Ltd.**

**...Respondent**

**Appearances : Shri Rajesh Kumar, Advocate for the Applicant**

**None for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

None appears for the respondent. Similar was the position on earlier occasions also. Let the affidavit and list of witnesses be filed within four weeks.

The matter shall be listed on 29<sup>th</sup> July 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**CA 133/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Abin C. Joseph**

**...Applicant**

**Vs.**

**Shekhar Medical Foundation &  
Research Institute & Ors.**

**...Respondent**

**Appearances : Dr. M.P. Rajee , Advocate for the Applicant**

**Shri Amit Trikha, Advocate for Respondent Nos.  
1 to 6**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Let the admission / denial of the respondent's documents take place on 22<sup>nd</sup> July 2010. The matter shall be listed on 30<sup>th</sup> August 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 154/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Gyan Prakash ...Applicant**

**Vs.**

**Omaxe Ltd. ...Respondent**

**Appearances : None for the Applicant**

**Shri T.R. Saini, Advocate for the Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

None appears for the applicant. Accordingly, the petition is dismissed for non-prosecution.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 15/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**DG [ I & R ]**

**Prof. Amod Gupta**

**...Complainant**

**Vs.**

**Ballinalla and Homi Pvt. Ltd.**

**...Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Since proceedings have been transferred to Competition Commission of India. Present proceedings are treated as closed so far as the Competition Appellate Tribunal is concerned.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 20/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**DG [ I & R ]**

**...Complainant**

**Vs.**

**M/s. Tyre Industry**

**...Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Since proceedings have been transferred to Competition Commission of India. Present proceedings are treated as closed so far as the Competition Appellate Tribunal is concerned.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 77/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**DG [ I & R ]**

**...Complainant**

**Vs.**

**Hongkong Sanghai Banking  
Corporation Ltd.**

**...Respondent**

**Appearances : Shri R.D. Makheeja, Advocate for the DG**

**Shri Gyaltzen G. Barfungpa, Advocate for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Re-list the matter on 28<sup>th</sup> July 2010.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**Contempt 6/2008**

**UTPE 109/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF:**

**Tata Sky Ltd. & Ors.**

**...Complainant**

**Vs.**

**Dish T.V. India Ltd.**

**...Respondent**

**Appearances : Dr. V.K. Aggarwal, Advocate for the  
Complainant**

**Shri Maninder Singh along with  
Shri Sumeet Bhatia, Advocates for the  
Respondent**

**ORAL ORDER**

**23<sup>rd</sup> April, 2010**

Counsel for the complainant states that the petition is not  
pressed. It is disposed of as such.

**[ Dr. Justice Arijit Pasayat ]  
Chairman**

**[ Rahul Sarin ]  
Member**